

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 05.07.2018

Misc. Application No. 178 of 2018
In
Appeal Lodging No. 188 of 2018

1. Ravikiran Realty India Ltd.
2. Kaushik Chatterjee
3. Manisha Chatterjee

18/30, Dover Lane, 2nd Floor,
Kolkata 700 029.

..... Appellants

Versus

1. Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.
2. Whole Time Member, SEBI
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.
3. Assistant Manager, SEBI
Eastern Region,
16, Camac Street, L & T Chambers,
Kolkata – 700 017.
4. Manjesh S. Roy,
Recovery Officer,
SEBI
Eastern Region,
16, Camac Street, L & T Chambers,
Kolkata – 700 017.

... Respondents

Mr. R. M. Chatterjee, Senior Advocate with Ms. Manisha Chatterjee,
Advocate for the Appellants.

Mr. Pulkit Sukhramani, Advocate i/b The Law Point for the Respondents.

CORAM : Justice J. P. Devadhar, Presiding Officer

Per : Justice J. P. Devadhar (Oral)

1. Not on board. Mentioned by the appellants today.

2. By this misc. application appellants seek restoration of appeal which was dismissed for want of removal of office objections.
3. For the reasons stated in the Misc. application, delay in removing the office objections is condoned and appeal is restored.
4. Subject to removal of office objections by August 9, 2018, place the appeal for admission on August 10, 2018.
5. In the meantime, Recovery Officer of SEBI shall restrict the attachment limited to the assets which are sufficient to cover the amounts refundable to the investors.
6. Misc. application is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

05.07.2018
Prepared & Compared by
PTM